

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.408
IB/543/ND/2023

IN THE MATTER OF:

Kalpataru Power Transmission Limited	...	Applicant
Versus		
Nexgen Infracon Private Limited	...	Respondent

Under Section 9 of IBC, 2016.

Order delivered on 02.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Ms. Sadapurna Mukherjee, Adv.

For the Respondent : Mr. Gaurav Mitra, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel for the Applicant is present physically. Ld. Counsel for the Respondent is present through VC. Heard the arguments advanced by Ld. Counsel for the applicant and Learned Counsel for the respondent. Ld. Counsel for the Applicant seeks short adjournment. Adjournment is granted. Let this matter be posted to **13.05.2024**.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)